

[Sh. George Fernandes]

people and the same has not been paid since then. The Government decided on payment of interim relief on the basis of directly affected wards "as per the ICMR recommendations" and not on the medical reports and categorisations. The Central Government should take concrete steps to hasten the procedure for giving compensation claim or interim relief to each claimant till the claim is settled, otherwise thousands of deserving victims will be denied rightful compensation and thus the means of livelihood. Government should formulate some viable and human scheme for the "full and final" settlement of all compensation claims before long.

- (viii) **Need for central funds of the state Government of Tamil Nadu for providing adequate compensation to riot hit people in Karnataka**

DR. (SHRIMATI) K.S. SOUNDARAM (Tiruchengode): Sir, the Government of India had issued instructions for the speedy settlement of insurance claims of the people affected by the riots in Karnataka on Cauvery Water Dispute.

Since more than one lakh people have migrated to Tamil Nadu, the burden on the Government of Tamil Nadu is heavy for providing shelter and food. So, I request the Government of India to give the financial assistance to the Government of Tamil Nadu to the tune of the amount spent by the Government of Tamil Nadu.

I also request the Central Government to take necessary steps for the resettlement of Tamilians in Karnataka and also for the return of their properties looted during the violence to the real owners. Adequate compensation should also be given to the affected people.

Landless labourers and other workers who return should be assured of jobs and work conditions where they can work without fear.

I request the hon. Minister to take necessary steps regarding this matter.

- (ix) **Need to increase the quota of foodgrains to Rajasthan**

[*Translation*]

PROF. RASA SINGH RAWAT (Ajmer): The public distribution system of Rajasthan has received a serious setback due to heavy cut imposed by the Central Government in the State's quota of foodgrains and especially in the quota of wheat, rice, sugar and kerosene. The fair price shops located in the urban and rural areas of Rajasthan affected by famine and drought are distributing only three kgs of foodgrains per person, which is quite insufficient. It has created a major problem for the daily wage workers and poor labourers and consumers in getting sugar and kerosene and foodgrains. The quota which has been curtailed from ten kgs. to three kgs. per person is a drop in the ocean. In spite of the fact that M.P's of Rajasthan have drawn the attention of the Central Government towards this problem, Rajasthan's quota has not been increased so far as per demand and requirement of the State. Therefore, I request the Central Government that the quota of foodgrains for Rajasthan should be immediately increased and ten kgs of foodgrains be distributed to each person.

[*English*]

MR. DEPUTY-SPEAKER: Now the House stands adjourned till 2.00 p.m.